

correct that the employees of the New Delhi Municipal Corporation are on the strike for the last 11 days. The hon. Member has raised an important issue and the government, through the concerned Ministry would take proper steps immediately regarding this. (*Interruptions*)

SHRI L. K. ADVANI (New Delhi) It is a very serious issue as the people in this area are facing acute shortage of water. I would like to insist on the government to give details of the action taken in this regard to the House before its adjournment in the evening. (*Interruptions*)

[*English*]

MR. SPEAKER I will come to you. I do not know why you are standing. Please sit down.

[*Translation*]

SHRI RAM VILAS PASWAN (Hajipur) Mr. Speaker, Sir, thousands of Adivasis are on the Dharana for the last two days because they have been displaced due to the Narmada Project. Their problem is acute one as most of the projects are undertaken on their lands but they are neither rehabilitated anywhere nor given adequate representation in those projects. The Adivasis from the different corners of the country have reached here to demonstrate in favour of their demands. In this regard I have moved an adjournment motion in the House. So, I request the Government to consider the problems of the Adivasis. (*Interruptions*)

[*English*]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur) Sir, there were floods in Ganjam district of Orissa on 4th of November affecting 10 lakhs of people in 19 blocks. The magnitude of devastation is such that there was no comparison in this century. By words you cannot describe the miseries of the people. Hundreds of villages have been completely washed away, uprooting the very existence of the people living there. The river changed its course and all the constructions

that were there in those areas from 1857 to till today have all been destroyed. 10 lakhs of people are today lying under the sky and the problem has become serious. The State Government by the time of this flood have already exhausted all relief funds for other calamities which engulfed the State earlier. The Central Government and the Prime Minister visited. And then, Shri Rajiv Gandhi has also visited. But the people are not getting any help from the Centre. So far the Centre has not treated this calamity as a rare case. Unless the Centre comes to the help of the State Government, it will be impossible to rehabilitate the people. Thousands of children are without food. Never the history has seen such destruction due to floods. Unfortunately, the national Press also has not given proper publicity to it.

I therefore, want that it should be discussed in this House. I have given a notice under rule 193. Andhra cyclone was discussed here. This may also be discussed so that the whole country should know what misery the people have been suffering in this part of the country.

Mr. Speaker, I want an assurance from you that this matter should be discussed in the House.

MR. SPEAKER You have had your say. Now please sit down.

PROF. P. J. KURIEN (Mavelikara) I would only like to submit that the issue raised by my colleagues, namely Mr. Kamal Chowdhury and Mr. Harish Rawat should not be brushed aside.

MR. SPEAKER They have raised about NDMC workers only.

PROF. P. J. KURIEN It is important because it involves the question of life of our people.

The previous Government has grounded A-320 aircrafts and the then Minister of Civil Aviation has said, they do not want to risk the life of the people and therefore they have grounded the aircraft. Now, this Government

[Prof. P.J. Kurien]

has started flying A-320 aircraft. Does it mean that this Government have no concern for the life of the people? At the same time the previous Government was operating the aircraft for evacuating the entire Gulf Indians. It was also operating in the international routes and for some other purposes als it was used. But the plea given in this House was that they did not want to risk the life of the people and so they did not want to operate. This House should know the truth of the whole episode. Under whose pressure the previous Government has grounded the aircraft? (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Are you referring to A-320 airbus company?

PROF. P.J. KURIEN: Scandals and rumours are there that the grounding of the aircraft by the previous Government was done under pressure from extraneous sources. I do not want to say it now. If an inquiry is conducted, the whole truth will come out and we are also prepared to give evidence on that.

Secondly, if the grounding by the previous Government was correct, then the action by the new Government is risking the people. And therefore this House should make note of it and take action and we should know the actual fact. This House is the custodian of the lives of the people and the lives of the entire people are involved. You may also travel in A-320. If it is risky, we should know it.

MR. SPEAKER: I will take you also with me.

PROF. P.J. KURIEN: Therefore, I demand from the Government a white paper on the whole episode and an inquiry into it.

SHRI HARISH RAWAT (Almora): The Parliamentary Affairs Minister is here. Ask Shri Satya Prakash Malviya to say something about it.

[*Translation*]

*SHRI C.K. KUPPUSAMY (Coimbatore): Hon. Speaker, Sir, in Coimbatore, which is my constituency, in Peelamedu area, the police have brutally assaulted the people who simply demanded drinking water. It is the duty of the State Government to provides drinking water to people. The State Government has failed in its duty. On the other hand, the State Government has used the police to attack the poor people who demanded drinking water. Several persons have been severely injured. The whole House should condemn this inhuman police excess on the people. I want an immediate inquiry into the incident. I also demand that all those police officials who were responsible for this inhuman and brutal attack on the public must be suspended forthwith and awarded severe punishment. These copies of photographs which are showing stand testimony to what I say. With your kind permission, Sir, I lay ** these photographs on the Table of the House.

SHRI HARADHAN ROY (Asansol): Mr. Speaker, Sir, much discontentment prevails among the labourers due to the anti-mazdoor agreement made with the I.N.T.U.C. without taking the G.B.C.C.I into confidence. In support of their elements they are going on the strike from the 7th January. Their demands are -8.33 present Bonus without ceiling, the implementation of the Pension Scheme as had been decided by the G.B.C.C.I., the Provident Fund at the rate of 10 per cent, Rs. 2.50 at per point in B.D.A., end of the contract system, regularisation of the workers services the stabilization work for the safety of workers from fire and gas because of unscientific minings, the safety measure to check the environmental damages and the rehabilitation for those who have been affected by this. I request the Government to pay its immediate attention towards their demands otherwise the industries related to Rail ways, Power, steel etc. will be affected adversely.

*Translation of the Submission Originally made in Tamil.

**As the speaker did not subsequently accord the necessary permission, the paper/document was not treated as laid on the Table.